

Most Urgent/Out At Once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI**

108752/10950
No _____/Genl./West/THC/2024

Dated 05/4/24

CIRCULAR

Sub: Compliance of the directions passed in SLP (Criminal) 5191/2024 titled as "Satender Kumar Antil Vs. Central Bureau of Investigation as per Minutes of meeting held under the chairmanship of the Registrar General, Delhi High Court on 02.04.2024 at 04:30 PM in the chamber of the Registrar General, Delhi High Court.

Ref: Letter No. 2128-2189/DHC/Gaz/G-2/SC-Judgment/2024 dated 03.04.2024.

Forwarded the copy of Letter No. 2128-2189/DHC/Gaz/G-2/SC-Judgment/2024 dated 03.04.2024 regarding above mentioned subject from Sh. S.S. Bhatnagar, Ld. Joint Registrar (Gazette-IB), Hon'ble High Court of Delhi, New Delhi for necessary compliance of the directions issued by the Hon'ble Supreme Court of India in the matter of "Satender Kumar Antil v. Central Bureau of Investigation" and other related matters, with the request to furnish the fresh consolidated compliance reports in requisite formats as per the enclosed formats i.e. **Annexure-A and Annexure-B** respectively along with the consolidated report clarifying the issues highlighted by the Hon'ble Supreme Court in Paragraph F.9.1 of the order dated 13.02.2024 passed in the aforesaid matter as per the uniform format i.e. **Annexure-C** to this office by **today itself without fail** for onward transmission towards the Hon'ble High Court of Delhi to :-

1. All the Ld. Judicial Officers of West District, THC, Delhi. Further, **the Ld. Judicial Officers shall ensure that the reports are correct and do not have any discrepancy and the correctness of the reports shall be certified in writing by Ld. Judicial Officers.**
2. The Chairman, Website Committee, West District, Tis Hazari Courts, Delhi with request to direct the concerned official to upload the same on the Website of Delhi District Courts.
3. Ld. CMM, West District, THC, Delhi with the request to send the consolidated reports along with the reports in original of the concerned Ld. MM Courts.
4. P. S. of the Ld. Principal District & Sessions Judge, West District, THC, Delhi.
5. Dealing Assistant, R&I Branch, West District, for uploading the same on LAYERS.


(Ajay Gupta)

District Judge (Commercial Court)-05
Officer In-charge, General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

02
04/4/24

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 2128-2189 /DHC/Gaz/G-2/SC-Judgment/2024

Dated: 03 April, 2024.

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.

To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
11. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.

Sub: Minutes of the meeting held under the chairmanship of the Registrar General, Delhi High Court on 02.04.2024 at 4:30 PM in the chamber of the Registrar General, Delhi High Court

Sir/ Madam,

I am directed to forward herewith a copy of extract of the Minutes of the meeting dated 02.04.2024 held under the chairmanship of the Registrar General regarding compliance of the directions issued by the Hon'ble Supreme Court of India in the matter of "Satender Kumar Antil v. Central Bureau of Investigation" for information and necessary compliance.

I am further directed to request you to furnish the fresh consolidated compliance reports in requisite format i.e Annexure-A and Annexure-B (with appropriate remarks/clarifications, wherever required). You are further requested to submit a consolidated report clarifying the issues highlighted by the Hon'ble Supreme Court in paragraph F.9.1 of the order dated 13.02.2024 passed in afore-said matter, in a uniform format i.e Annexure-C.

You are further directed to furnish the afore-said report latest by 06.04.2024 without fail.

Yours faithfully,


(S.S. Bhatnagar)

Joint Registrar (Gazette-IB)
For Registrar General.

Encl: As above.

PD 285 (w)
04/04/2024



ANNEXURE 'B'

PART B (giving details District and Court wise)						
S. No	District	No. of Undertrial Prisoners identified who are unable to comply with the bail condition. (list be also annexed) [para 73(h)]	Whether the undertrial prisoners mentioned in column 3 have been informed about their right u/s 440 (2) CrPC	Total no. of application received under section 440(2) CrPC (list to be annexed)	Number of Regular bail application not decided within 2 weeks of institution	Number of anticipatory bail application not decided within six weeks of institution.

